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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00108 of 2016
Cuttack, this the 18th day of March, 2016

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)

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Susanta Kumar Das,
aged about 50 years,
S/o Late Durga Charan Das,
At- Kanungo Sahi, PO/PS- Nuagaon Hat,
Dist- Jagatsinghpur, At present working as
Branch Post Master In Charge and GDS,
Angeswarpada, PS- Nuagaon, Dist- Jagatsinghpur.

...Applicant

(Advocates: M/s. A.K.Jena, S.K.Panda, K. Panda)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Post,
Dak Bhawan, New Delhi-110001.
2. Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist- Khurda, Pin-751001.
3. Superintendent of Post Office,
South Division, At/PO- Cantonment Road,
Town/Dist- Cuttack.
4. Asst. Superintendent of Post Offices,
Jagatsinghpur Sub-Division,
At/PO/PS/Dist- Jagatsinghpur.

... Respondents

(Advocate: Mr. B.Swain)

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.K.Jena, Ld. Counsel for the Applicant, and Mr. B.Swain, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant alleging inaction of the Respondents in not considering his representation, which is pending since long. Mr. Jena submitted that the applicant was initially appointed as GDS in Nuagaon Hat Sub-Post Office on 09.07.1994 as per the order of Respondent No.1. Thereafter he was transferred and posted at Angeswarpada, PS- Nuagaon, Dist-Jagatsinghpur on ad hoc basis as Postmaster-in-charge by the order passed by the Respondent No.2. The applicant joined his post at Angeswarpada post office on 01.01.2005. Since the year 2005 the applicant has been discharging the duties of both GDS and Postmaster in-charge. As the GDS of the post office has died since 2005 and no appointment against that post has been made till date. By virtue of respondents direction the applicant has been entrusted the work of the GDS. The Respondents neither paying the applicant any extra remuneration nor regularizing the applicant as Postmaster. Hence, he has filed this O.A. By drawing my attention to the representation under Annexure-A/3 addressed to Respondent No.3 on 05.01.2016, Mr. Jena submitted that though in the meantime, more than two months have passed no response has been received from the said Respondents.

3. As the applicant has availed of the departmental remedy by filing representation, I do not feel to keep this matter pending and, therefore, without going into the merit of the matter, I dispose of this O.A. at this admission stage



with direction to the Respondent No. 3 to dispose of the said representation dated 05.01.2016, if the same is still pending consideration, and pass a reasoned and speaking order within a period of two months under intimation to the applicant. Though, we have not gone into the merit of the matter, still then I direct that if after such consideration the applicant is found to be entitled to the claim made in the representation dated 05.01.2016 then expeditious steps be taken within a further period of three months from the date of such consideration to extend those benefits as claimed by the applicant. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Jena, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 3 by Speed Post for which he undertakes to file the postal requisites by 22.03.2016.


(A.K.PATNAIK)
MEMBER(Judl.)